IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA.No.89/95

Dated this the 18th Day of September, 1995.

(b)

Hon'ble Shri S.R. Adige, Member(A). Hon'ble Dr. A. Vedavalli, Member(J).

Shri Jai Pal Sharma, Life Guard, Government Boys Sr. Sec. School, Bharat Nagar, Ashok Vihar-III, Delhi-52.

...Applicant.

By Advocate: Shri D.R. Gupta.

versus

- 1. Lt. Governor,
  Govt. of National Capital
  Territory of Delhi,
  Raj Niwas Marg, Delhi.
- 2. Chief Secretary to the Govt. of National Capital Territory of Delhi, Delhi.
- 3. The Director of Education,
  Directorate of Education,
  Delhi Administration, Delhi.
- 4. The Dy.Director of Education,
  Directorate of Education,
  Delhi Administration,
  Sports Complex, Chartarpal Stadium,
  Moden Town, Delhi

... Respondents.

8y Advocate; Shri Anoop Bagai.

## ORDER (Oral)

(8y Hon'ble Shri S.R. Adige)
We have heard the learned counsel for both the parties.

- 2. Shortly stated, the applicant Shri Jai Pal Sharma who was appointed as Life Guard in the Government Boys Senior Secondary School, Sharat Nagar, Ashok Vihar, Delhi in 1972 and on adhoc basis is still continuing in that capacity. The applicant has prayed for regularisation of his services, for grant of selection grade or alaternatively for in situ promotion in terms of Finance Ministry Circular dated 13.9.91 and for according next higher scale.
- 3. The applicant states that despite repeated representations, he has received no reply, compelling him to come to this Tribunal.

(b)

4. We dispose of this OA with a direction that, in the event that the applicant files a detailed and self contained representation, citing the relevant rules and law on the subject, ipm // ip

(Dr. A. Vedavalli) Member(J) Afch 9. (S.R. Adige) Member(A)

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